

9
O.A. No.513 of 2004

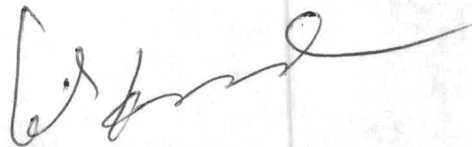
ORDER DATED 20th NOVEMBER, 2007

Coram:

DR. K.B.S. RAJAN, MEMBER(J)

None for the applicant. Ld. Counsel for the Respondent submits that in the ^{wake of} issue of show-cause notice, the services of the applicant have been terminated invoking provisions of Article 81(b) for the due post in Kendriya Vidyalaya Sangathan. As such this O.A. has become infructuous. The applicant may have to challenge the final order of termination.


2. A new cause of action ^{having arisen} ~~is arising~~ as this O.A. has become infructuous and accordingly it has disposed of as ^{having become} infructuous with liberty to the applicant to challenge order of termination if so advice. No costs.


MEMBER (JUDICIAL)

Order dt 20/11/07

Copy of Order
may be given to
both Counsel

17-12-07


S.O. (J)